

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.2769
TO BE ANSWERED ON 06.08.2015

WAGE-MATERIAL RATIO UNDER MGNREGS

2769. SHRI ANOOP MISHRA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the wage-material ratio fixed under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);
- (b) whether the projects being run at Gram Panchayats (GPs) level have been adversely affected due to the said ratio;
- (c) if so, the details thereof and the steps taken by the Government in this regard;
- (d) whether the Government is considering to review the provisions related to ratio between wages and material under the said scheme; and
- (e) if so, the details thereof and the steps taken by the Government to change the said ratio at GP level?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI SUDARSHAN BHAGAT)

- (a): Vide the Notification dated 21.07.2014, the amendments have been made by the Government in Para 20 of Schedule -I of the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) providing for "all works taken up by the Gram Panchayats, the cost of the material component including the wages of the skilled and semi-skilled workers shall not exceed 40% at the Gram Panchayat level. For works taken up by the implementing agencies other than Gram Panchayat, the overall material component including the wages of the skilled and semi-skilled workers shall not exceed 40% at the District level"
- (b): No, Madam. Works are taken up both by GPs and other Agencies/line Departments.
- (c): Does not arise.
- (d): As of now, no decision has been taken to change the wage material ratio under MGNREGA.
- (e): Does not arise.

MEMORANDUM FOR THE DIRECTOR
SUBJECT: [Illegible]

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RECOMMENDATION

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